

Since the provision of 20% mandatory procurement will be effective from 1st April, 2015, the enhancement upto the limit of 50 percent procurement from MSEs not being considered by the Government at this juncture.

Tender Norms for Procurement of ATAS

*119. SHRI ARVIND KUMAR SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the details of the norms of tenders for procurement of Active Towed Array Sonar (ATAS) for the Indian navy;

(b) the details of the companies which participated in tender process for procurement of ATAS;

(c) whether M/s Atlas Electronic of Germany qualified all the tendering norms;

(d) if so, the details thereof; and

(e) if not, how the tender for ATAS was awarded to Atlas group?

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): (a) The case for procurement of ATAS (Advanced) was progressed under 'Buy Global' category in accordance with the Defence Procurement Procedure (DPP)-2008.

(b) The RFP was issued to six vendors of which three vendors participated viz. M/s Thales, France; M/s Atlas Elektronik, Germany and M/s BEL(Bangalore) {in collaboration with M/s L3 Ocean, USA}.

(c) to (e) M/s Atlas Elektronik qualified all the tender conditions. During technical evaluation process, all the three vendors were found technically compliant and thereafter cleared the field evaluation trials and were recommended eligible post Staff Evaluation. The commercial bids of all the three vendors were opened and the commercial offer by M/s Atlas Elektronik was the lowest and was accordingly declared LI by the Contract Negotiation Committee after following due process as per DPP. The contract is not yet awarded.

Seventh Pay Commission

*120. SHRI SHANTARAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether the Seventh Pay Commission has been constituted;

(b) if so, the name of the Chairman and terms of reference;